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(b) the number of applications received so far by the Government from NRIs and mulitnationals during 1992-93, 1993-94 and as on date;

Written Answers

- (c) the details of the companies who have been granted permission during the said period and the terms and conditions thereof;
- (d) the number of centres selected by the NRIs and multinational companies in Western India for oil drilling; and
- (e) the time by which these companies are likely to start commercial/production and the estimated production per annum?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). The number of NRIs and multinational Cos. who had submitted their bids for exploration and development of oil and gas in Western India during 1992-93, 1993-94 and 1994 (April) todate are given below:

Period	No. of NRIs/Multinationals
1992-93	35
1993-94	20
1994 (April) todate	11

(c) and (d). The names of companies and the Exploration blocks/discovered fields in Western India for which contracts have been signed during said period are given below:

1992-93	-	Nil
1993-94	-	Nil
1994 (April) todate	:	

Name of Location Block RJ-ON-90/1 Rajasthan		Exploration Blocks Contract signed between		
		GOI, ONGC, Shell India Production Development BV Netherland		

Small & Medium Sized Discovered Fields

Name of Field	Location	Contract Signed Between		
1	2	3		
Bhandut Gujarat		Gujarat State Petroleum Corpn. Ltd. Indian and Niko Resources of Canada.		
Matar	-do-	-d o-		
Cambay	-do-	-do-		
Sabarmati	-do-	-d o-		
Hazira Panna-Mukta	-do- Bombay	-do- GOI, ONGC, Reliance		
	Offshore	industries Ltd., India, Enron Exploration Co.		
Mid & South Tapti	-do-	-do -		

1	2	3		
Asjoi	Gujarat	HOEC, India, GSPCL, India and Petrodyne Inc. USA.		
Dholka	-do-	L & T Ltd., India and Joshi Technology International Inc. USA.		
Wavel	-do-	-d o-		
Indrora	-do-	Selan Exploration Technologies Ltd. New Delhi.		
Bakrol	-do-	-do-		
Lohar	-do-	-do-		
Baola	-do-	interlink Petroleum Ltd. Baroda.		

The contracts of exploration blocks are Production Sharing Contracts with a contract period in case of crude oil and associated gas, of upto 25 years. Companies are exempted from payment of bonuses and statutory levies. The Government of India would have the first right of refusal in respect of the oil produced under these contracts, with companies being paid for their share of oil at international prices. Provision for participation by ONGC/OIL in the venture at the exploration and/or the development stage has been made and ONGC/OIL can take a participating interest of 30% to 40% in the venture. Provisions have also been made for the development of commercially exploitable natural gas resources.

The medium-sized fields would be developed through joint ventures between Oil & Natural Gas Corporation Ltd. (ONGCL)/Oil India Limited (OIL) on the one hand and the private companies on the other. ONGC/OIL would take a 40% share in the venture The small-sized fields would be developed by companies on their own, with no participation by ONGC/OIL, under production sharing contracts to be signed by the companies with the Government of India. In both cases, companies would also be required to bear their share of statutory levies like royalty, cess, etc. Foreign companies involved in oil exploration would be levied income-tax at a fixed rate of 50% while Indian companies would be governed by the relevant provisions of the Income-Tax. In addition private companies would share profit oil with the Government

(e) The production during 1995-96 from the discovered fields was 0.64 MT of curde oil and 328.9 million Cubic Meters of gas.

Panchayati Raj Institutions

- 873. SHRI RAM NAIK: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state .
- (a) whether two year back, the legislation provided for administrative and financial powers to the panchayati raj institutions;
- (b) If so, the extent to which this legislation has been implemented, State-wise;

- (c) the names of States who have so far failed to hold the scheduled panchayati election; and
- (d) the names of States where State Finance Commissions have been set up and have submitted their reports?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) and (b). Yes, Sir. The Constitution (73rd Amendment) Act, 1992 on Panchayats, which has come into force on 24th April, 1993, among other things, provides for endowing powers, authority and responsibilities on Panchayat by the State Legislatures. All the States and UTs where provisions of this Act are applicable, have passed nescessary State Legislations and have initiated steps to implement them.

- (c) Elections to all tiers of Panchayats are due in Bihar, Tamil Nadu, Orissa, Lakshadweep and Pondicherry. In Uttar Pradesh, elections to Panchayats in the hill districts are due. In Manipur and Goa, elections to district level panchayats are due.
- (d) State Finance Commissions have been set up in almost all the States where the provisions of Constitution (Seventy-third Amendment) Act, 1992 are applicable. The State Finance Commissions are required to submit their reports to the Governor of the respective States for taking necessary action thereon. SFCs of Punjab, Rajasthan, Assam, Kerala and West Bengal are reported to have submitted their reports.

Gas/Coal Based Power Plants

- 874. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:
- (a) the number of gas based and coal based power plants launched by NTPC in different parts of the country;
- (b) the installed capacity of each of such coalbased and gas-based power plant;
- (c) whether these power plants have started power generation; and
- (d) if so, the total MW of power being produced by each of these plants, separately?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES. (DR. S. VENUGOPALACHARI): (a) National Thermal Power Corporation has, so far, commissioned 11 coal based projects and 5 combined cycle gas/liquid fuel based power projects located in different parts of the country in addition to these, one combined cycle power project (Naptha) and extension of two existing coal based projects have been approved.

(b) to (d). The details showing installed capacity and generating capacity of the power plants are given in statement enclosed. All the power plants which have been commissioned are generating power.

STATEMENT

Commissioned/On-going Power Projects

I Commissioned Projects

S No	Name of the Project	Present installed capacity (MW)	Generating capacity (MW)	Location (State)
1	Singrauli STPP (Coal)	2000	2000	Uttar Pradesh
2	Rihand STPP (Coal	1000	1000	Uttar Pradesh
3	Nation Capital Power Project (Coal)	840	840	Uttar Pradesh
4	Feroz Gandhi Unchahar TPP Stage i (Coal)	420	420	Uttar Pradesh
5	Dadri CCGBPP (Gas)	817	817	Uttar Pradesh
6	Anta CCGBPP (Gas)	413	‡ 13	Rajasthan
7	Auraiya CCGBPP (Gas)	652	652	Uttar Pradesh
8	Vindhyachal STPP Stage I (Coal)	1260	1260	Madhya Pradesh
9	Korba STPP (Coal)	2100	2100	Madhya Pradesh
10	Kawas CCGBPP (Gas)	645	645	Gujarat
11	Jhanor-Gandhar CCGBPP (Gas)	648	648	Gujarat
12	Ramagundam STPP (coal)	2100	2100	Andhra Pradesh
13	Farakka STPP (coal)	1600	1600	West Bengal
14.	Kahaigaon STPP (coal)	840	840	Bihar
15.	Taicher STPP (coal)	1000	1000	Orissa
16	Talcher Thermal Power Station (coal)	460	460	Orissa
	Total-I	16795	16795	